

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:2610
ANSWERED ON:11.12.2006
PAYMENT BY SUPER BAZAR
Athawale Shri Ramdas

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the details of the payment made by Super Bazar to the suppliers during the last two years and the current year;
- (b) the number and the amount of bills of suppliers pending for payment with the Super Bazar;
- (c) the time since when the said bills are pending;
- (d) whether the Super Bazar is not complying with the conditions of payment and causing undue delay in payment to suppliers;
- (e) if so, the details thereof and the reasons therefor; and
- (f) the steps taken by the Government to ensure timely payment to the suppliers?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN)

(a) to (f) The order for the winding up of the Cooperative Store Ltd. (Super Bazar) was issued by the Central Registrar of Cooperative Societies in July, 2002 after following the due procedure under the provisions of Multi State Cooperative Societies (MSCS) Act. The Super Bazar, Delhi has reported that after issue of the order for the winding up of Super Bazar, a public notice was published by the Official Liquidator in daily newspapers requesting all creditors and claimants to file their claims as per provisions of the MSCS Act. Thereafter, the priorities of all the creditors/claimants were decided as per provisions of the MSCS Act by the Official Liquidator. The statutory liabilities such as sales tax, property tax, licence fee, electricity and water charge, telephone bills etc. were paid from internal savings of the Society. The decrees issued by the Court of Law in favour of few Suppliers making supply to Super Bazar till the date of order for winding up of Super Bazar were honoured. Accordingly, an amount of Rs.36.54 lakhs was released to decree holders in the year 2004-05 as per the order of District Court and an amount of Rs.19.72 lakhs was released to decree holders in the year 2005-06 as per the direction of the Delhi High Court. No amount has been paid to the suppliers in the current year till date. As per the books of accounts of Super Bazar, an amount of Rs.21.96 crores are payable to suppliers and Rs.3.62 crores to concessionaire. These bills relate to different periods of time prior to the order for winding up of Super Bazar.

The Super Bazar Dalit Karamchari Sangh has filed a Special Leave Petition No. 8398-99/2005 in the Supreme Court of India challenging the order for the winding up of Super Bazar. The Supreme Court in its Order dated 04.02.2005 has directed that there should be no further alienation or surrender of shops except order of any court. Under these circumstances, the Official Liquidator is not in a position to settle the claims of suppliers etc. at present. The Supreme Court has fixed the date for the next hearing of the case on 12.12.2006. Therefore, the matter is sub-judice.